

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP No.24(ND)/2011
RT CP No.210/Chd/Hry/2017**

In the matter of:

Sat Narain Gupta & Anr.

...Petitioners

Versus.

D.R. Foods Ltd. & Ors.

...Respondents

Present: Mr. Sat Narain Gupta, Petitioner in person
Mr. Jai Parkash Gupta, Director for the respondent
Nos.1,2 & 3.

Both the parties have requested for adjournment as their counsel are not able to come today. Respondents No.1 to 3 have been imposed costs of ₹20,000/- on 22.11.2016 but the same have not been paid so far. List the matter for arguments now on 30.01.2018. Last opportunity is granted for payment of the costs, otherwise necessary consequences shall follow.

(Justice R.P. Nagrath)
Member(Judicial)

December 04, 2017
arora